

(General Information relating to Parliamentary and other matters)

No. 1296 [Wednesday, April 08, 2020/ Chaitra 19, 1942 (Saka)]

No.1296

MSA Branch

**AMENDMENTS MADE IN THE RULES UNDER THE SALARY, ALLOWANCES
AND PENSION OF MEMBERS OF PARLIAMENT ACT, 1954.**

Members are informed that the following amendments have been made in the Members of Parliament (Constituency Allowance) Rules, 1986 and in the Members of Parliament (Office Expense Allowance) Rules, 1988 :

MEMBERS OF PARLIAMENT (CONSTITUENCY ALLOWANCE) RULES, 1986

"2A. Notwithstanding anything contained in rule 2, a Member shall be entitled to receive the constituency allowance under section 8 of the Salary, Allowances and Pension of Members of Parliament Act, 1954 (30 of 1954), at the rate of rupees forty nine thousand per mensem for the period from 1st April, 2020 to the 31st March, 2021"

MEMBERS OF PARLIAMENT (OFFICE EXPENSE ALLOWANCE) RULES, 1988

"3A. Notwithstanding anything contained in rule 3, a member shall be entitled to receive the Office expense under section 8 of the Act, at the rate of rupees fifty four thousand per mensem, out of which -

(a) rupees fourteen thousand shall be for meeting expenses on stationery items and postage; and

(b) the Lok Sabha or the Rajya Sabha Secretariat may pay up to rupees forty thousand to the person(s) as may be engaged by a Member for obtaining secretarial assistance and one such person shall be computer literate duly certified by the Member, for the period from the 1st of April, 2020 to the 31st March, 2021.

The said amendments have been published in the Gazette of India vide G.S.R. 240(E) and G.S.R. 241(E), dated the 7th April, 2020".

**SNEHLATA SHRIVASTAVA
SECRETARY GENERAL**